

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA

**LIBRARY**

O.A/350/1004/2016

Date of Order: 27.01.2021

**Coram:** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

**Bhabendra Nath Chakraborty**

-Vs-

**Rail India Technical and Economic services Limited (RITES)**

For The Applicant(s): Mr. G. C. Chakraborty, counsel

For The Respondent(s): None

**O R D E R (O R A L)**

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for the applicant.

None for the respondents. Rule 16 (1) of the CAT Procedure (Rules)

1987 is invoked to pass appropriate order.

2. Ld. counsel for the applicant submits that he wishes to withdraw

the present O.A with liberty to file afresh.

3. Accordingly, the O.A is disposed of as withdrawn with the aforesaid

liberty. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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